

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

Review Application No.63-B-T/88

In
T.A.No. 1166 of 1986

Janardan Singh & Others ...

Applicant

Vs.

Union of India & Others....

Respondents.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. Justice U.C.Srivastava, V.C.)

This Review Application is against the judgment and order dated 15.4.88 passed by the Tribunal. dismissing the appeal filed by the applicants. The applicants have filed Civil Suit in the court of Munsif, Gorakhpur in the year 1982 and by operation of law it has been transferred to this Tribunal in the year 1986. The Tribunal in his exhaustive judgment after taking into consideration the judgment passed by the Court of Munsif dismissed the application and came to the conclusion that the applicants have no claim for the promotional posts and whenever the promotion was needed due promotion was given to him. The Tribunal taken into consideration that the applicants were posted in the Production Control Organisation (PCO) in the year 1974 and they had a lien on the top floor which has ceased to exist. Subsequently after the decision of the Tribunal the applicants have filed a Review Application stating that the promotion of the applicants as Chargeman Grade 'B' in the scale of Rs.425-700/- was

and to claim the relief on this basis. But the judgment passed by the Tribunal does not suffers from any error of law and there is no error apparent on the face of the record. We cannot interfere in the judgment passed by the Tribunal on the basis of these documents which do not established any merit. Accordingly we do not find any force in the Review Application and with the above observation this Review Application is dismissed.

thosogn
Member (A)

bc
Vice-Chairman.

26th February, 1992, Allahabad.

(sph)